

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Srinagar/Jammu

Notification,
Jammu, the 2nd April, 2026.

S.O. 90 .-In exercise of the powers conferred by sub-section (1) of section 3 of the Special Marriage Act, 1954 and in supersession of notification S.O 421 of 2021, Dated 15th December, 2021, the Government of Jammu and Kashmir hereby appoint the Assistant Commissioner, Revenue of all the Districts of the Union Territory of Jammu and Kashmir as Marriage Officers under the Special Marriage Act, 1954 for performing the functions of Marriage Officers within their respective Districts for the purposes of the said Act.

By order of the Hon'ble Lieutenant Governor.

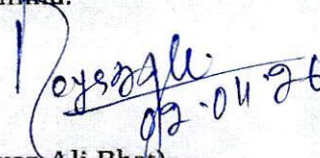
Sd/
(Achal Sethi)
Commissioner Secretary to Government

NO: - LAW-SL/150/2024-10

Dated:02 .04.2026

Copy to the:

1. Principal Secretary to Government, Hon'ble Lieutenant Governor, J&K.
2. Joint Secretary (JKL) Ministry of Home Affairs, Government of India, New Delhi.
3. Divisional Commissioner, Kashmir/Jammu.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court and Ladakh.
6. All Deputy Commissioners.
7. Assistant Commissioner (General) in the office of Deputy Commissioner, Srinagar/Jammu.
8. Pvt. Secretary to Worthy Chief Secretary.
9. Pvt. Secretary to Secretary to Government, Department of Law. Justice and Parliamentary Affairs.
10. General Manager, Government Press, Srinagar/Jammu.
11. S.O. Section w.7.s.c.
12. In -charge website.
13. Concerned file.


(Reyaz Ali Bhat)
Deputy Legal Remembrancer.